

**HIGH COURT OF BOMBAY AT GOA (PANAJI)**

**SITTING LIST W.E.F. 15<sup>th</sup> MARCH 2021**

<b>Sr. No.</b>	<b>Present sitting</b>	<b>Present Assignment</b>
1	The Hon'ble Shri. Justice <b>M. S. SONAK</b> AND The Hon'ble Smt. Justice <b>M. S. JAWALKAR</b>  <b>Commercial Appellate Division Bench</b>  <b>(MONDAY TO WEDNESDAY)</b>  <b>(Division Bench-I)</b>	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to the Division Bench.
2	The Hon'ble Shri. Justice <b>M. S. SONAK</b>  <b>(THURSDAY AND FRIDAY)</b>  <b>(Single Bench – I)</b>	(A) For admission, hearing and order matters therein :  (1) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. (2) Matters Under Companies Act, 1956 and Companies Act, 2013.  (B) Final Hearing matters pertaining to : (1) Civil Writ Petitions other than those assigned to Single Bench – III. (2) Second Appeals of Even Years.
3	The Hon'ble Shri. Justice <b>DAMA SESHADRI NAIDU</b> AND The Hon'ble Smt. Justice <b>M. S. JAWALKAR</b>  <b>SPECIAL DIVISION BENCH</b>  <b>(THURSDAY AND FRIDAY)</b>  <b>(Division Bench-II)</b>	To hear and dispose of the matters of Division Bench, wherein Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.
4	The Hon'ble Shri. Justice <b>DAMA SESHADRI NAIDU</b>  <b>(MONDAY TO WEDNESDAY)</b> <b>(Single Bench-II)</b>	Admission and final hearing of all Civil matters and applications therein pertaining to the Single Bench (except the matters assigned to any other Court).

5	<p>The Hon'ble Shri Justice <b>NITIN W. SAMBRE</b></p> <p><b>(MONDAY TO FRIDAY)</b></p> <p><b>(Single Bench – III)</b></p>	<p>(A) To hear and dispose of Final Hearing matters pertaining to Civil Writ Petitions against the orders of Civil Court.</p> <p>(B) Final Hearing matters pertaining to Second Appeals of Odd Years.</p> <p>(C) All Criminal matters and applications therein pertaining to the Single Bench</p>
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### **NOTE**

- i) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- ii) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- iii) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.
- iv) The **Hon'ble Shri Justice M. S. Sonak** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.
- v) The **Hon'ble Shri Justice M. S. Sonak** is designated to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013.
- vi) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.
- vii) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side,  
Bombay.

Date : 10<sup>th</sup> March 2021

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By Order,  
Sd/-  
(V. R. Kachare)  
Registrar (Judl-I)

## NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **High Court of Bombay at Goa - Panaji**, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. 15<sup>th</sup> March 2021** :

- A)** In case one of the members of the Division Bench directs not to place a matter before him/her, the matter may be placed before the Division Bench consisting of **Hon'ble Shri. Justice Dama Seshadri Naidu** and another member of the Division Bench.
- B)** The urgent mentioning and placing of matters pertaining to the Court presided over by **Hon'ble Shri Justice M. S. Sonak** is allowed before the Court presided over by **Hon'ble Shri. Justice Dama Seshadri Naidu**.
- C)** The urgent mentioning and placing of matters pertaining to the Court presided over by **Hon'ble Shri Justice Dama Seshadri Naidu** is allowed before the Court presided over by **Hon'ble Shri Justice Nitin W. Sambre and vice versa**.
- D)** The urgent mentioning and placing of matters pertaining to the Court presided over by **Hon'ble Smt. Justice M. S. Jawalkar**. is allowed before the Court presided over by **Hon'ble Shri. Justice Dama Seshadri Naidu**.

### NOTES

- (i) The aforesaid directions shall be in force until the present assignment continues.
- (ii) On Thursday and Friday, the urgent mentioning and placing of matters of the Single Bench-II and Single Bench-IV will be allowed before the respective Bench after Special Division Bench work is over.
- (iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side, )  
Bombay. )  
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Date : 10<sup>th</sup> March 2021 )

By Order,  
Sd/-  
(V. R. Kachare)  
Registrar (Judl-I)